

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:3461
ANSWERED ON:20.08.2004
UNDER/ OVER INVOICING CASES AGAINST DRUG COMPANIES
Muqueem Shri Mohammed

Will the Minister of FINANCE be pleased to state:

- (a) whether a large number of cases are pending with Government against drug companies for over/under invoicing;
- (b) if so, the names of such companies and the amount of duty involved in each case;
- (c) the reasons for delay in deciding these cases; and
- (d) the remedial measures taken by the Government for timely settlement of such cases?

Answer

MINISTER OF STATE IN CHARGE, MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM)

(a) & (b): The names of the drug companies against whom cases for over/under invoicing involving excise duty of Rs.1 crore and above and pending with Government are as given below:

S.No.	Name of the Company	Amount of duty involved (Rs. In crore)
1.	M/s. Cadila Pharmaceuticals Ltd. Vadodara	31.20
2.	M/s. Nova Care Pvt, Ltd., Fajalpur	7.95
3.	M/s. Dabur India Limited, Ghaziabad	3.48
4.	M/s Torrent Bio-Tech Ltd., Vadodara	43.87
5.	M/s. Cosmo Pharma Ltd.,Goa	1.73
6.	M/s. Centaur Drug House, Goa	1.08
7.	M/s CFL Pharmaceuticals Ltd.Goa	12

(c) & (d): Some of the cases shall be taken up for adjudication after settlement of the issue with Comptroller and Auditor General of India. Steps are being taken for early adjudication of other cases and also speedy settlement of issues with Comptroller and Auditor General of India. Adjudication of all cases are monitored by senior level officers.